

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 86808 of 2016

(Arising out of Order-in-Appeal No. CD/299/BEL/2016 dated 11.04.2016 passed by the Commissioner of Central Excise (Appeals), Belapur)

M/s Savita Oil Technologies Ltd. Appellant

Versus

Commissioner of Central Excise, Belapur Respondent

AND

Excise Appeal No. 86809 of 2016

(Arising out of Order-in-Appeal No. CD/297/BEL/2016 dated 11.04.2016 passed by the Commissioner of Central Excise (Appeals), Belapur)

M/s Savita Oil Technologies Ltd. Appellant

Versus

Commissioner of Central Excise, Belapur Respondent

WITH

Excise Appeal No. 86810 of 2016

(Arising out of Order-in-Appeal No. CD/406/BEL/2016 dated 30.05.2016 passed by the Commissioner of Central Excise (Appeals), Belapur)

M/s Savita Oil Technologies Ltd. Appellant

Versus

Commissioner of Central Excise, Belapur Respondent

Appearance:

None for the Appellants

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/ 86038-86040/2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

These appeals are listed pursuant to the application by the Revenue. In the above appeals, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeals are disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)****(Dr. D.M. Misra)
Member (Judicial)**

Sinha